

F. No. J-11017/26/2018-Judicial (Part-1)
Government of India
Ministry of Law and Justice
Department of Legal Affairs.
(Judicial Section)


Shastri Bhawan, New Delhi,
Dated 15th February, 2019

ORDER

The President is pleased to **extend** the terms of those panel counsel who were engaged in the year 2010 in the panel for conducting Income Tax litigation of Central Government before the High Court of Calcutta at Kolkata, as mentioned in this Department's earlier Order No. 22(1)/2010-Judl. dated 30.07.2010 and those panel counsel from general panel who have rendered their services for conducting Income Tax litigations before the High Court of Calcutta at Kolkata so far, with effect from the date of expiry of their last terms in Income Tax Panel or General panel, as the case may be, for conducting only Income Tax litigation before the High Court of Calcutta at Kolkata for a period of three years and thereafter until further orders.

2. The engagement and professional fee of the aforesaid advocates will be governed by the terms and conditions contained in this Department's OM No. 22(2)/2001-Judl. dated 14.05.2001 read with OM No. 26(1)/2014/Judl. dated 01.10.2015 & instructions issued subsequently through OMs. The aforesaid OMs are available on the website of this Department i.e. www.legalaffairs.gov.in under the tab 'Judicial Section' and in the link 'Circulars pertaining to litigations'.

3. Hindi version of this order will follow.


(S. R. Mishra)
Additional Secretary

Copy to:-

1. PS to ML&J/PS to MSLJ/PS to Law Secretary/PS to Legislative Secretary/All Additional Secretaries/PS to all JS&LA in the Main Sectt.
2. Sh. Kaushik Chanda, ASGI, Calcutta High Court, 10, Kiron Shankar Road, 1st Floor, Kolkata-700001.
3. The Registrar, Calcutta High Court, Kolkata (West Bengal).
4. The Incharge, Branch Secretariat Kolkata.
5. To be uploaded on the website of this Department i.e. www.legalaffairs.gov.in under the tab 'Judicial Section' in the link 'List of empanelled Counsel' for the information of all concerned.
6. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
7. Guard File/Judicial Section with 5 spare copies.


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